COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 201 OF 2018

Dated: 12th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

The South Indian Sugar Mills Association (Tamil Nadu) Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan

Ms. Sonakshi Malhan

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam for R-2

<u>ORDER</u>

Admit.

Issue Notice to the Respondents returnable on 07.01.2019.

The learned counsel appearing for the Respondent Nos. 1 & 2 pray for six weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos.2 & 3 is permitted to file reply in the instant Appeal on or before 26.11.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 11.12.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on <u>07.01.2019</u> as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Judicial Member

(Justice N. K. Patil) Judicial Member

pr/js